NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

10. IA 1627(MB)2024
IN
C.P. (IB)/1149(MB)2020

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

MS. LAKSHMI GURUNG
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **10.04.2024**

Name of the Party: Leo Meridian Infrastructure Projects & Hotels Limited
Vs
Cinema Venture Private Limited.

Section 9, 60(5) of Insolvency and Bankruptcy Code, 2016, Rule 11 of NCLT Rules, 2016

ORDER

1. Mr. Aakarshan Sahay, Ld. Counsel for the Applicant present.

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5. Respondent(s) intimating the next date of hearing and to place tracking report alongwith notice on record before the next date of hearing.
6. The Respondent(s) are directed to file reply within three weeks from the date of receipt of notice after duly serving a copy to the other side, at least two days in advance before the next date of hearing.
2. Post this matter on **10.05.2024** for further consideration.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
LAKSHMI GURUNG
Member (Judicial)

/Dubey/